

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 62/MP/2026

Subject : Petition under Section 79 of the Electricity Act, 2003 read with Article 12 and Article 16.3.1 of the Power Purchase Agreement dated 06.01.2023 between the Petitioner i.e. Adani Green Energy Twenty Six A Limited, and Solar Energy Corporation of India Ltd., seeking reliefs qua additional expenditure incurred due to occurrence of Change in Law event concerning 50 MW ISTS connected Solar PV power project linked with Solar Manufacturing Plant.

Petitioner : Adani Green Energy Twenty Six A Ltd. (AGETSAL)

Respondents : Solar Energy Corporation of India Ltd. & Anr.

Date of Hearing : **18.2.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Ms. Gayatri Aryan, Advocate, AGETSAL
Shri Palash Moolchandani, Advocate, AGETSAL

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition has been filed seeking Change in Law compensation for the additional costs incurred by the Petitioner in complying with the mandatory requirement of installation of reactive power compensation device viz., SVGs and harmonics filters in terms of the Working Group Report which changed the interpretation *qua* such requirement under the CEA (Technical Standards for Connectivity to the Grid), Regulations, 2007, along with amendments thereof.

2. Considering the submissions of the learned counsel for the Petitioner, the Commission directed as under:

- (a) Admit and issue notice to the Respondents.
- (b) The Petitioner is directed to submit the following information on an affidavit within four weeks, with a copy to the Respondents:

- (i) Implead CTUIL and concerned Grid-India-WRLDC as parties to the Petition.
- (ii) How does the “Report of the working group” constitute a Change in Law?
- (iii) When was the Petitioner directed to comply with the norms mandated in the Working Group Report, 2022?
- (iv) Whether the Petitioners have given any undertaking to the RLDC for compliance with the CEA Regulations. If yes, a copy may be submitted.
- (v) Technical Parameters and design temperature pertaining to reactive power requirements of PV Modules and Inverters as per the conditions of respective Request for Selection (“RfS”) /bidding documents/ PPAs.
- (vi) Requirement for providing the reactive power support by solar generating stations as per International standards, along with the name of the standard and a copy of the relevant extract.
- (vii) Indicate the provisions under the respective RfS /bidding documents/ PPAs with regard to compliance with the CEA Technical standards for connectivity to the grid?
- (viii) The details of the additional equipments installed for meeting the new requirements as per the Working Group Report 2022, which is being claimed by the Petitioners as a change in Law as per the table below:

Sl. No.	Plant Capacity (in MW)	Bid cut-off date	SCOD	Date of FTC approval by Grid-India	COD	The equipment installed/planned be installed by the Petitioner to meet the requirements as per CEA standards, prior to the issuance of the working group report	Additional equipments installed/ proposed to be installed after the effectiveness of the working group report, for which the change in law claim is raised

- (ix) Delivery point specified under PPA and the breakup of Change in Law claim (equipment-wise) as per the table below:

Sl. No.	Change in Law event	Delivery Point as per PPA	Date of Occurrence of a Change in law event	Date of issuance of the Change in Law notice to the respective beneficiaries	Additional equipment installed due to the Change in Law event	Expenditure incurred (in INR)

- (c) **Grid-India- WRLDC** to submit the information as per the table below in regard to the Petitioners project:

Project Details	Installed Capacity (in MW)			
	COD			
Project Particulars		Compliance status before issuance of the Working Group Report	Changes, if any, after issuance of the Working Group Report for compliance	Corresponding CEA Regulation
Temperature for compliance of Dynamic Reactive Power capability (in °C)				
Reactive Power Compensation device (in MVar)	Dynamic:			
	Static:			
Date of submission of Reactive Power compliance report				
Status of Compliance of Reactive Power Capability.				

- (d) The Respondents, to file their replies, if any, within five weeks with a copy to the Petitioner, who may file its rejoinder, within four weeks thereafter.

3. The Petition will be listed for hearing on **7.5.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)